



2026:AHC:50091

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 9051 of 2026

Smt Manjoo Devi

.....Petitioner(s)

Versus

State Of Up And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Amit Kumar Srivastav, Neeraj Kumar Srivastava, Sonam Nishad
Counsel for Respondent(s)	: Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.2 namely Additional Commissioner (Administration) Allahabad Mandal, Allahabad to decide the Appeal No.C201702001793 (Z.A) of 2017/ Allahabad (Smt. Kalli Devi & others vs. Arun Kumar & other) under Section 331(3) OF U.P.Z.A. & L.R. ACT, 1950 within stipulated period.
4. Heard counsel for the parties.
5. Considering the facts and circumstances of the case and without expressing any opinion on the merits of the issue, the present writ petition is **disposed of finally** with a direction to the Respondent No.2 namely Additional Commissioner (Administration) Allahabad Mandal, Allahabad, to decide the aforesaid appeal in accordance with law expeditiously and preferably within a period of **six months** from the date of presentation of certified copy of this order, unless there is no legal impediment.

(Prakash Padia,J.)

March 11, 2026

Swati